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Central Administrative Tribunal

HYDERABAD BENCH : AT HYDERABAD

R.P. No. 90/90 in
O.A. No. 595/90
T.A.No.

Date of Decision : 1990

Smt. S. pochamma

Petitioner.

Shri D. Linga Rao

Advocate for the
petitioner (s)

Versus

Director, A.T.I., Hyderabad

Respondent.

Shri E. Madan Mohan Rao, Addl. CGSC

Advocate for the
Respondent (s)

CORAM :

THE HON'BLE MR. B.N. JAYASIMHA, VC

THE HON'BLE MR. D. SURYA RAO, MEMBER (JUDICIAL)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on columns 1, 2, 4
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)


(HBNC)


(HDSR)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD
BENCH AT : HYDERABAD

Review Petition No.90/1990
in O. A. No. 595 / 90.

Date of order: 3-1-1990

Between

Smt. S. Pochamma

.. Applicant

Vs.

1. The Director, Advance
Training Institute,
Vidyanagar, Hyderabad.

.. Respondent

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Appearance:

Shri V. Venkateswara Rao

For the applicant

: Shri D. Linga Rao, Advocate

For the respondents

: Shri E. Madan Mohan Rao, Addl.
CGSC

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Coram:

THE HON'BLE SHRI B.N. JAYASIMHA, VICE CHAIRMAN

THE HON'BLE SHRI D. SURYA RAO, MEMBER (Judicial)

(Orders passed in circulation)

This Review Application has been filed seeking review of our order dt. 1.8.1990 in O.A.No.595/90. The applicant in O.A.No.595/90 had sought to question the orders issued by the respondent in that case dt. 20.7.90 terminating the services of the applicant as ad-hoc Safaiwala. The basis for this termination was

(Contd...)

To

1. The Director, Advance Training Institute,
Vidyanagar, Hyderabad.
2. One copy to Mr. D. Linga Rao, Advocate,
1-1-258/10/C, Opp. Bata Shoe Company, Chikkadapally, Hyd. 10
1-1-287, Chikkadapally
3. One copy to Mr. E. Madanmohan Rao, Addl. AGSC. CAT. Hyd. Bench.
4. One spare copy.

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our order dt.9.7.90 in earlier O.A.No.879/89 to which the applicant was a party. We had extracted in our order dt.1.8.90 the earlier order in O.A.No.879/90 and therefore disposed of the O.A.No.590/90. In the present Review Application once again the points raised in the previous O.A., which were dealt with and disposed of are sought to be agitated. The applicant seeks to contend that the order dt.20.7.1990 is liable to be quashed. As already stated above we had in the O.A. No.590/90 clarified the circumstances in which the applicant could continue in a Gr.'O' vacancy or in the post of Safailwala to which she had been originally appointed. The applicant now seeks to once again re-agitate the points which had been previously raised and therefore seeks review of our order dt.1.8.90 in O.A. 590/90. The power of the Tribunal to review its orders is akin to the power under Order 47, Rule 1 of C.P.C., viz., the power of review can be exercised on the discovery of new and important matter or evidence which after the exercise of due diligence was not within the knowledge of the person seeking the review or could not be produced by him at that time when the order was made. The power of review may also be exercised where some mistake or error apparent on the face of the record is found or on any analogous grounds. In our view none of these conditions are circumstances prevail which require review of our order dt.1.8.1990. We therefore see no merits in the Review Application. Accordingly the Review Application is rejected. No order as to costs.

B.N. Jayasimha
(B.N. JAYASIMHA)
VICE CHAIRMAN

D. Surya Rao
(D. SURYA RAO)
MEMBER (JUDICIAL)

Dt. 3/1/1990

Deputy Registrar (J)